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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 15344/2023, CM APPL. 61544/2023, CM APPL. 63862/2023, CM APPL. 5725/2024, CM APPL. 5797/2024, CM APPL. 10677/2024 & CM APPL. 12224/2024.

M/S VF WORLDWIDE HOLDINGS LTDPetitioner

Through: Mr. Rajshekhar Rao, Senior Advocate

alongwith Mr. Arjun Raghavendra M., Ms. Tahira Karanjawala, Mr. Arjun Singh Surjewala, Ms. Sarah Ayseen Mir and Ms. Mahek

Karanjawala, Advocates.

versus

UNION OF INDIA & ORS.Respondents

Through: Ms. Rupali Bandhopadhya, CGSC

alongwith Mr. Abhijeet Kumar, Advocate and Mr. Rudra Paliwal,

G.P. for R1 & 2.

Mr. Naman Joshi and Ms. Ritika

Vohra, Advocates for R-3.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

> ORDER 14.01.2025

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- 1. The learned counsel appearing for the petitioner seeks to withdraw the present petition.
- 2. The present petition is dismissed as withdrawn.

VIBHU BAKHRU, ACJ

TUSHAR RAO GEDELA, J

JANUARY 14, 2025/kct

Click here to check corrigendum, if any